

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.196/99.

Wednesday this the 3rd day of October 2001.

CORAM:

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN
HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

P.P.Rosalin,
W/o M.J.Johnson,
Head Clerk,
Personnel Branch,
Southern Railway, Palakkad.

Applicant

(By Advocate S/Shri Santhosh & TA Rajan)

Vs.

1. Union of India represented by
the General Manager,
Southern Railway, Chennai.
2. The Divisional Railway Manager,
Southern Railway, Palakkad.
3. The Senior Divisional Personnel Officer,
Southern Railway, Palakkad. Respondents

(By Advocate Smt. Sumathi Dandapani)

The application having been heard on 3rd October 2001
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN

The applicant in this case, a Head Clerk in the
Personnel Branch of Southern Railway, Palakkad, is aggrieved
that even inspite of her placement in the panel for promotion
to the post of Office Superintendent Grade-II prepared on
29.1.99, she has not been promoted. The applicant has filed
this application for a declaration that nonpromotion of the
applicant who is properly and validly selected and included in
the panel by the competent authority to the post of Office
Superintendent Grade-II as illegal and for a direction to the

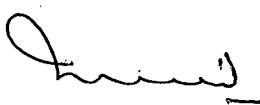
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respondents to promote the applicant to the post of Office Superintendent Grade-II with effect from 29.1.99 with all consequential benefits.

2. The respondents in their reply statement have admitted that though the applicant was placed in the panel after a due process of selection, but they contend that she was not promoted as a person viz., Ms.Christy Jayanthi (Applicant in O.A.30/99) promoted on adhoc basis is continuing on the post on the basis of an interim order of stay issued by this Tribunal in O.A.30/99.

3. Now when the O.A. came up for hearing, learned counsel for the respondents, under instructions from the respondents states that as Ms.Christy Jayanthi (applicant in O.A.30/99) has since been reverted and transferred to Chennai, the applicant has been promoted. The above statement is recorded and as the relief sought in this application is said to have been granted to the applicant, the application is closed without any further direction. No costs.

Dated the 3rd October 2001.


T.N.T.NAYAR
ADMINISTRATIVE MEMBER


A.V.HARIDASAN
VICE CHAIRMAN